

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.76(MAH)/2010
CA No.



CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: Mrs. Namita Kale
V/s.
M/s. Shanark Industrials Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
4	Mr. Nikhil Almeida for S.D. Israni	Petitioner	
4	Prateeti thakar	Respondent	

ORDER

T.C.P. NO. 76/397-398/NCLT/MB/MAH/2010

1. The Learned Counsel of both the sides are present.
2. An Arbitration Award dated 13.02.2017 is placed on record and the Learned Counsel have stated that in view of one of the clause the Petitioner is now willing to withdraw the Company Petition (TCP 76/2010). However, the instruction is yet to be ^{obtained} required from the respective parties, as ^{stated} required by Learned Counsel. ^{ms}
3. Therefore, adjourned to **23.03.2017**. Date is communicated to both the sides.

sd/-

Dated: 15.03.2017

Shri M.K. Shrawat
Member (Judicial)